



2026:AHC:25843

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4575 of 2026

Indraveer Singh

.....Petitioner(s)

Versus

State Of U.P. And 26 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lalit Kumar Gond
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2, namely, Sub Divisional Officer, Tehsil Handia, District Prayagraj to decide the Case No. 2648 of 2025 (Computer Case No. T202502030402548) (Indraveer Singh Versus Dukhilal and others), under Section 116 of U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.2, namely, Sub Divisional Officer, Tehsil Handia, District Prayagraj to decide the aforesaid matter filed by the petitioner, strictly in accordance with law, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.